

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
Appeal No. 231/252/ND/2023

IN THE MATTER OF:

Norveena Patrick	...	Appellant
Versus		
The Registrar Of Companies	...	Respondent

Under Section 252(1) & 252(3)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	
For the ROC	:	Adv. Jyoti Khurana, Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)